COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017 & APPEAL NO. 289 OF 2017

Dated: 15th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency Appellant(s)

۷s.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Ms. Neha Garg h/f

Mr Anand K. Ganesan for R-2

Mr. Anurag Sharma for R-3

APPEAL NO. 289 OF 2017

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

۷s

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg h/f

Mr Anand K. Ganesan for R-2

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anurag Sharma for R-2

Mr. Aadil Singh Boparai for R-3

<u>ORDER</u>

Mr. Aadil Singh, learned counsel states that he has instructions to appear on behalf of Punjab Energy Development Agency in these matters. He seeks a week's time to file Vakalatnama and two weeks' time to file reply in Appeal No. 289 of 2017 and rejoinder in appeal No. 253 of 2017. He may file the same on or before 30.05.018 after serving copy on the other side.

List these matters on <u>18.07.2018</u>.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk